

Mr. Speaker: So, the House will meet again at One O'clock.

The Lok Sabha then adjourned till One of the Clock.

The Lok Sabha re-assembled at One of the Clock.

[**MR. DEPUTY-SPEAKER** in the Chair]

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Lest there be a misunderstanding about what I said before we adjourned, about one matter, I should like to clear it up. I referred to the lady, Subhadrabai, who was shot. I should like to make it clear that she is alive; she is not dead. She is, of course, seriously wounded and is in hospital.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF INDIAN AIRLINES CORPORATION

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Annual Report of the Indian Airlines Corporation, under sub-section (2) of section 37 of the Air Corporations Act, 1953. [Placed in the Library. See No. S-248/55.]

DISPLACED PERSONS COMPENSATION AND REHABILITATION RULES

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): I beg to lay on the Table a copy of the Displaced Persons Compensation and Rehabilitation Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in the Library. See No. S-249/55.]

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I have to inform the House, that the Code of Criminal Procedure (Amendment) Bill, 1954, which was passed by the Houses of Parliament during the current session, was assented to by the President on the 10th August, 1955.

COMPANIES BILL—Contd.

Mr. Deputy-Speaker: The House will now proceed with further consideration of the following motion moved by Shri C. D. Deshmukh on the 9th August, 1955:

"That the Bill to consolidate and amend the law relating to companies and certain other associations, as reported by the Joint Committee, be taken into consideration."

Shri C. R. Chowdary is to continue his speech. But I find that he is absent from the House.

Before I call upon Shri Bansal, I would tell hon. Members who are getting a chance to speak here, that I want an assurance from them beforehand. Again and again, I have to ring the quorum bell and we have become an object of criticism outside and inside. Therefore, I want an assurance that every hon. Member who wants to speak will continue to sit here in the House and hear what others have to say. If, on the other hand, I find any hon. Member not sticking to this, I won't call him on the next occasion in other debates.

Shri M. S. Gurupadaswamy (Mysore): Is it iron law?

Mr. Deputy-Speaker: It is my discretion. I want to raise the level of the debate and I want the House full. Each of us is a representative of 7½ lakh population. In a House of 500, I find it very hard to get even 50 people. If 26 people decide, they decide in the name of the 360 million Indians. Hon. Members will kindly consider the responsibility that they have to bear in this House. Therefore, I would urge upon every hon. Member—whether he gets an opportunity to speak or not—to be here throughout; otherwise, we will not be able to discharge our duty properly. Whichever hon. Member wants to catch my eye, I will allow him to speak on one condition, that so far at least as that debate is concerned, he will sit here and hear what others have